

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

O. A. No.063/1028/2018

Date of decision: 29.08.2018

CORAM: HON'BLE MRS. AJANTA DAYALAN, MEMBER (A).

Yogeshwar Lal S/o Lt. Sh. Hira Lal, aged 42 years, working as TGT Maths, JNV, Reckong Peo, Kunnaur (H.P.).

**... APPLICANT
VERSUS**

1. Union of India through Secretary, Ministry of Human Resources Development, A-28, Kailash Colony, New Delhi-110001.
2. The Commissioner, Navodaya Vidyalaya Samiti B-15, Institutional Area, Sector-62, Noida, Uttar Pradesh.
3. The Deputy Commissioner, Navodaya Vidyalaya Samiti, Regional Office, Bay No.26-27, Sector-31-A, Chandigarh.
4. The Principal, Jawahar Navodaya Vidyalaya, Dhilwan V.P.O. Dhilwan, Tehsil Tapa, District Barnala.

... RESPONDENTS

PRESENT: Sh. Rohit Seth, counsel for the applicant.
Sh. Ram Lal Gupta, counsel for the respondents.

ORDER (Oral)

HON'BLE MRS. AJANTA DAYALAN, MEMBER (A).

1. Learned counsels for both the parties are in agreement that the applicant has been transferred to Solan vide order dated 25.08.2018 and as such the O.A. has been rendered infructuous and may be disposed of as such.
2. Accordingly, the O.A. is disposed of as having been rendered infructuous.

**(AJANTA DAYALAN)
MEMBER (A)**

Date: 29.08.2018.

Place: Chandigarh.

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